CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI RA NO. 208/2004

IN

OA NO. 1070/2003

New Delhi, this the 9th day of September, 2004 HON'BLE MR. SARWESHWAR JHA, MEMBER (A)

In the matter of:

O.P. Jatia

Review Applicant

Versus

Chairman, Standing Committee & Ors

Respondents

ORDER (In Circulation)

The Review Applicant has filed this RA seeking review of the order of the Tribunal in OA No.1070/2003 as passed on the 3rd June, 2004, a copy of which is annexed with the RA.

2. I have considered the matter and find that the order of the Tribunal in the said OA is a detailed order wherein all the points raised by the applicant have been examined and findings thereon recorded. The present RA does not bring out any error apparent on the face of the record, which might have vitiated the Tribunal's order in any manner. The applicant in the RA appears to be seeking to reargue the entire case on merit, which cannot be allowed as the same is outside the scope of review in terms of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order 47 of Civil Procedure

Ras(pkr)16.8.4



Code. If the applicant is aggrieved by the findings and decisions of the Tribunal in the said OA, the same can be challenged before any appropriate forum.

3. The Review Application, having no merit, thus, fails and is accordingly rejected.

(Sarweshwar Jha)

Member (A)

/pkr/